

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART I SECTION I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

PUBLIC NOTICE NO 45 (RE-98)/97-02

NEW DELHI : DATED THE 5th OCTOBER, 1998

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Subject: Policy relating to import of wheat by Roller Flour Mills.

Attention is invited to the nature of restriction No. (ii) against Sl. No. 7 in Part III, Paragraph 15.3, Canalised Items of the Negative List of Imports as contained in Export and Import Policy, 1997-2002(Incorporating amendments made upto 13th April 1998), according to which Wheat is permitted to be imported in accordance with a Public Notice issued in this behalf.

Attention is also invited to Public Notice No. 31 dated 12.8.1997 according to which import of wheat is permitted to be imported on behalf of Roller Flour Mills by State Trading Corporation of India Limited (STC) and the Projects Equipments Corporation (P.E.C.)on fulfilment of the conditions laid therein.

In supersession of Public Notice No. 31 dated 12.8.1997 it has been decided that the Roller Flour Mills can freely import wheat under Actual User condition directly or through State Trading Corporation of India

Limited (STC), Projects Equipments Corporation (P.E.C.) and Minerals & Metals Trading Corporation of India Limited (M.M.T.C.), to meet their own requirements for milling purposes only. The flour so produced can either be sold to the domestic market or exported. The importers shall be required to inform the details of imports and exports made to APEDA within 15 days of such imports and exports in the format as may be prescribed by APEDA, who will monitor the details of such imports and exports .

This issues in public interest.

Sd:

**(N.L.
LAKHANPAL
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DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned;

By Order etc.

**(RAJAN SUDESH
RATNA)**

DY. DIRECTOR GENERAL OF FOREIGN TRADE

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